

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.410
TO BE ANSWERED ON 03.02.2023

LEGISLATION TO CHECK CRIMES AGAINST WOMEN/ CHILDREN

410. SHRI CHUNNI LAL SAHU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to bring any legislation to check crimes against women/ children;
- (b) if so, the details thereof;
- (c) the number of women/children rehabilitation centres being run especially in the State of Chhattisgarh along with the steps taken by the Government to improve their condition; and
- (d) the quantum of funds allocated for the operation of such centres during each of the last three years and current year?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) The Central Government gives highest priority to safety and security of women including prevention of crimes against women and children and has taken various legislative interventions in this regard. These include legislations such as 'The Criminal Law (Amendment) Act, 2018', 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013', 'The Protection of Women from Domestic Violence Act, 2006', 'The Dowry Prohibition Act, 1961', 'The Prohibition of Child Marriage Act (PCMA), 2006', 'The Information Technology Act, 2000 (IT Act)', 'The Commission of Sati (Prevention) Act, 1987', 'The Indecent Representation of Women (Prohibition) Act, 1986', 'The Dowry Prohibition Act (DPA), 1961', 'The Immoral Traffic (Prevention) Act, 1956 (ITPA).

The Protection of Children from Sexual Offences (POCSO) Act, 2012 enacted by Govt. of India provides safeguards for children against sexual abuse. The Act defines a child as any person below the age of 18 years. The POCSO Act, 2012 provides for establishment of Special Courts for the purpose of ensuring speedy trials. The POCSO Act was amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children. Further, the POCSO Rules 2020 were also notified by the Ministry to protect the children from exploitation/ violence and sexual exploitation.

Moreover, the Juvenile Justice (Care and Protection of Children) Act (JJ Act), 2015 ensures safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through proper care, protection, development, treatment and social re-integration.

The Ministry is implementing a centrally sponsored scheme namely Mission Vatsalya Scheme under which support is provided to States and UT Governments for delivering services for children in need and in difficult circumstances across the country. Further, the Ministry regularly engages with all State/UTs and from time to time has shared various advisories and guidelines for continued and uninterrupted delivery of services and also for effective implementation of the scheme.

Details of rehabilitation centres and funds released during last three years and current year in the State of Chhattisgarh are as under:

S.No.	Name of Rehabilitation Centres	Number of Rehabilitation Centres	Funds released for FY 2019-20 (Amount in Rs. Lakhs)	Funds released for FY 2020-21 (Amount in Rs. Lakhs)	Funds released for FY 2021-22 (Amount in Rs. Lakhs)	Funds released for FY 2022-23 (as on 31.01.2023) (Amount in Rs. Lakhs)
1.	Shakti Sadan (Swadhar Greh & Ujjawala Homes)	04 Shakti Sadans (02 Swadhar Grehs and 02 Ujjawala Homes)	56.95	52.89	20.75	NIL
2.	CCIs (Juvenile Homes & Children Homes)	22	2098.74	2281.81	1870.35	73.99
